

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 107/MP/2021
alongwith IA No. 36/IA/2021**

- Subject** : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's order bearing Reference No. 23/12/2016-R&R dated 15.1.2021 and extend the commencement of the Petitioner's Long-Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised scheduled commissioning date under the Petitioner's Power Purchase Agreement dated 4.9.2018.
- Date of Hearing** : 20.3.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : AP Avikiran Solar India Private Limited (AS IPL)
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) & 10 Others
- Parties present** : Ms. Harneet Kaur, Advocate, ASIPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Rishabh Dubey, Advocate, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Akshaywat Kislay, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

Learned counsel for the CTUIL sought three weeks' time to file a reply to ASIPL's amended petition, and the Commission allowed the same.

2. The Commission directed CTUIL to file its reply to the amended petition by 30.4.2024, with an advance copy to the Petitioner and the Petitioner to file a rejoinder, if any, by 10.5.2024. The Commission further directed the parties that they should strictly



adhere to the above timelines and observed that no extension of time shall be entertained.

3. The matter will be listed for further hearing on 11.6.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

